

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

CP(CAA) No. 89/Chd/Hry/2022
(2nd Motion)

IN THE MATTER OF:

Superior Township Limited

...Petitioner Company

Under Section: 230-232, CA 2013

Order delivered on 10.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Rishabh Sachdeva, Advocate
For the OL : Mr. Edward Augustine George, Advocate
For the RD-ROC : Mr. Vineet Khatri, Company Prosecutor
For the Income Tax : Ms. Urvashi Dhugga, Senior Standing Counsel

ORDER

Compliance affidavit in pursuance of order dated 12.03.2024 has been filed vide 02813/10 dated 02.04.2024. The same is taken on record. It is stated by Mr. Vineet Khatri, Company Prosecutor that the reply filed by learned counsel for the petitioner company to the report of Regional Director is found satisfactory and they have no objection. Learned counsel for the petitioner companies is directed to file audited balance sheets up to 31.03.2023 and unaudited/ audited balance sheet up to 31.03.2024 within two weeks. The petitioner companies are also directed to file an affidavit that notice to the respective RERA where the project of the applicant

companies are situated or their projects are exempt from the purview of the respective RERA within two weeks. List the matter on 14.06.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM